

UCO Bank. The Federation had also received finance from Delhi State Co-operative Bank Ltd. All the public sector banks have reported that they have not given finance in excess of the value of the goods charged to the banks. There have been, however, some irregularities in the dealings of the Federation with the banks. The matter has been discussed in detail by the banks and the concerned organisations and agencies and appropriate action taken in the matter. In accordance with the statutes governing the public sector banks and as per the customs and usages prevalent among the bankers, the information relating to an individual constituent of the bank cannot be divulged.

#### **RBI Committee's Findings on Unviability of SSI Units**

\*237. SHRI YASHWANT SINHA:  
SHRI KAMAL MORARKA:

Will the MINISTER OF FINANCE be pleased to state:

(a) whether it is a fact that a Committee of RBI has found 1.86 lakhs small scale industrial units unviable;

(b) if so, on what criteria the viability has been worked out; and

(c) what is the shrinkage of employment due to non-viability of these units?

THE MINISTER OF FINANCE  
(PROF. MADHU DANDAVATE):

(a) to (c) A Standing Advisory Committee under the Chairmanship of Deputy Governor in Reserve Bank of India reviews on an ongoing basis flow of institutional credit to SSI sector and *inter-alia* looks into the position of sickness in the sector. Reserve Bank of India has reported that as at the end of December 1987, the total number of sick SSI units was 2,04,259. Of these, 12,484 were found to be potentially viable and viability had yet to be decided in respect of 4941 units.

RBI has issued instructions indicating criteria for deciding potential viability of a sick SSI unit. A unit may be regarded as potentially viable if it would be in a position to continue to service its repayment obligations as agreed upon including those forming part of a package without the help of concessions after the specified period. RBI has also mentioned that implementation of such a relief package should not exceed five years from the date of commencement of the package which may include *inter-alia* concessions from banks, financial institutions and other concerned agencies. In the case of tiny/decentralised sector units the period of reliefs, concessions and repayment period of restructured debt would be two years and three years respectively. RBI has further reported that as per the present system of data collection, shrinkage of employment due to non-viability of such sick units is not maintained by it.

#### **Vacancies of Judges and pending cases in the Allahabad High Court**

\*238. SHRI CHHOTUBHAI  
PATEL:  
SHRI KAPIL VERMA:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) what is the number of vacancies of Judges in the Allahabad High Court and for how long and what are the reasons for not filling these posts; and

(b) what is the number of cases pending in this High Court for 3 years, 5 years, 10 years and more?

THE MINISTER OF STEEL AND MINES WITH ADDITIONAL CHARGE OF THE MINISTRY OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) As on 1-5-1990, there were 16 vacancies of Judges/Additional Judge out of the total